



2026:AHC:43784

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2984 of 2026

Smt Prema Devi

.....Petitioner(s)

Versus

The North Central Zone Cultural Centre (Nczcc) And
2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ananya Shukla
Counsel for Respondent(s)	:	A.S.G.I., Vibhu Rai

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. On the oral request of counsel for the petitioner, she is permitted to make necessary corrections insofar as first respondent is concerned.
2. Heard Ms. Ananya Shukla, learned counsel for the petitioner and Sri Vibhu Rai, learned counsel for the respondent no. 1. Notice on behalf of respondent nos. 2 and 3 has been accepted in the office of ASGI.
3. The case of the writ petitioner is that her husband Shri Srinath Pal (since deceased) who was working on the post of Peon/ Chaprasi in NCZCC since 13.02.1988, expired on 27.09.2021. According to the writ petitioner, the writ petitioner is entitled to gratuity in terms of the payment of Gratuity Act, 1972.
4. Prayer in the present petition is for a direction to the respondent no. 1 to calculate and pay gratuity to the writ petitioner which is admissible in that regard.
5. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the first respondent, Director, NCZCC, U.P. Prayagraj.
6. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
7. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-

attested copy of the writ petition before the first respondent, who shall on the receipt of the same by 13.03.2026, proceed to decide the claim of the petitioner strictly in accordance with law within a period of six weeks from the date of presentation of the certified copy of the order. In case the first respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

8. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

9. With the aforesaid observation, the writ petition is **disposed off**.

February 26, 2026
Ashu

(Vikas Budhwar,J.)